

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 240**

**(IB)-1416(ND)2019**

**New IA-6091/2023, IA 5401/2023, IA/875/2021  
IA/2067/2021, I.A-2205/2021, I.A/3802/2021,  
IA-4486/2021**

**IN THE MATTER OF:**

**Vijaya Purohit**

...

**Applicant/Petitioner**

**Versus**

**M/s. Trading Engineers (International) Ltd. ...**

**Respondent**

**Under Section: 9 of IBC, 2016 (R.Plan)**

**Order delivered on 10.11.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Gaurav Varma, Adv for Applicant in IA  
6091/23, Mr. Sumit Bindal along with Mr. Anil  
Tyagi for the Applicant in I.A. No. 2067/2021,  
2205/2021, 4486/2021, Mr. Shivanath Mahanta  
in IA-5401/2023

**For the Respondent** :

**For the SRA** : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Ms.  
Mukta Halbe Advs.

**For the RP** : Mr. Ashish Makhija, Mr. Deep Bisht

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 30.11.2023.

**Sd/-  
(COURT OFFICER)**